

DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 09.01.2009

Meeting No.33/AM09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 09.01.2009 under the Chairmanship of Shri O.P. Hisaria,Jt. DGFT In his Chamber.

The Committee ratified the minutes of meeting held on 11.12.008 & 18.12.2008

List of participants is annexed.

Case No 515 NC-VI Dt. 09.01.2009	M/s. Softgel Health Care Pvt. Ltd., Chennai	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/0047/AM09/DES.VI RLA File 04/24/40/393/AM08		Lic No./Date 0410094342 dt. 12.03.2008	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- EVENING PRIMROSE OIL CAPSULES 400MG 10% GLA	134000.000	Hundred in nos.	4663868.16	119128.18 US\$
2	62/0- EVENING PRIMROSE OIL CAPSULES 800MG 10% GLA	3600000.000	Number	2369268.00	60517.70 US\$
3	62/0- GAMALIN (EVENING PRIMROSE OIL 1000MG CAPSULES) 10% GLA	6000000.000	Number	5971158.00	152520.00 US\$
			Total	13,004,294.16	332,165.88

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	EVENING PRIMROSE OIL 10% GLA	5483.520	K.G	1306174.46	32901.12 US\$
2	EVENING PRIMROSE OIL 10% GLA	2937.600	K.G	699736.32	17625.60 US\$
3	EVENING PRIMROSE OIL 10% GLA	6120.000	K.G	1457784.00	36720.00 US\$
			Total	3,463,694.78	87,246.72

Position:

Decision: Deferred.

The case was considered by the committee as per agenda. It was noted by the committee that the comments from MSME is awaited. A DO reminder to MSME was issued on 26.12.2008 . It was decided to remind MSME again and re-list the case on 5.2.2009

Case No 516 NC-VI Dt. 09.01.2009	M/s. Panama Petrochem Ltd., Mumbai	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/0010AM09/DES.VI RLA File 03/95/40/906/AM08	Lic No./Date 0310454325 dt. 17.12.2007	Defer date	

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- PANOIL TW 255 (PETROLEUM DISTILLATE)	200.000	M.T	9560000.00	0.00 US\$
			Total	9,560,000.00	0.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BASE OIL	206.000	M.T	7378920.00	185400.00 US\$
			Total	7,378,920.00	185,400.00

Position:

Decision: Approved

The case was considered by the committee as per agenda. It was noted that Ministry of Petroleum and Natural Gas vide their OM No. R-11011/35/2008-Sup (Part) dated 12.11.2008 has conveyed that they have no comment to offer on the proposal of M/s Panama Petrochem Ltd Mumbai wherein the claim is for 3 % wastage. Committee after consideration decided that norms may be ratified with 2 % wastage as under:

Export item

Qty

Panoil TW 255
(Petroleum Distillate)

200 MT

Import item

Qty

Base Oil

204 MT

RLA to take consequential action as per policy/procedure.

Case No 517 NC-VI Dt. 09.01.2009	M/s. Wrigley India Pvt. Ltd., Bangalore	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/162/00204/AM09/DES.VI RLA File 07/24/40/658/AM08		Lic No./Date 0710055088 dt. 20.12.2007	Defer date

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	Export Items	Qty.	UOM	FOB (Rs.)	FOB (US\$)
1	67/0- Chewing Gum Spearmint 67025.88Kgs	8154.000	Boxes	8647602.39	220321.08
2	67/0-Chewing gum Double Mint 22341.96Kgs.	2718.000	Boxes	3048957.27	77680.44
3	67/0-Chewing Gum Juicy Fruit 14894.64Kgs.	1812.000	Boxes	1791537.99	45644.28
			Total	13488097.65	343645.80

S.No	Import Item	Qty.	UOM	CIF (Rs.)	CIF(US\$)
1	Poly Terpin Hydrocarbon Resin Piccolyte C 115	5766.150	KG	494029.61	123097.23
2	Synthetic Rubber	2161.35	KG	322986.74	8105.06
3	Microcrystalline Wax	3507.13	KG	489156.95	12274.96
4	Peppermint Oil	230.49	KG	367401.06	9219.60
5	Spearmint Oil	454.68	KG	616045.93	15459.12
6	Soft Lecithin	716.39	KG	59951.54	1504.43
7	Juicy Fruit Flavour	139.52	KG	55598.72	1395.20
8	Aluminium Foil	6562.70	KG	1176856.18	29532.15
			Total	3582026.73	89887.75

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted that comments from MSME have not been received . It was decided to remind MSME. . MFPI have stated vide their letter No. 24/DES/2006 dated 19.11.2008 that raw material required for such products are not specific to the end products and

it may not be possible to fix input and output norms. MFPI have suggested that inputs may be allowed based on verification by excise/custom authorities Committee decided to request the applicant to furnish consumption/production data for the product for last three years certified by jurisdictional excise authorities.

Case to be relised on 12.2.2009

Case No 518 NC-VI Dt. 09.01.2009	M/s. Panama Petrochem Ltd., Mumbai	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/(83)/85/50/656/AM07/DES.VI RLA F.No. 03/95/40/642/AM07		Lic No./Date 0310399067 dt. 12.09.2006	Defer date

Position:

Decision: Approved

The request of the firm for amendment in the description of export item Rubber Processing Oil (Aromatic Grade) was considered by the committee as per agenda. P&NG vide OM No. 11011/5/2008-Sup dt. 21.11.2008 have stated that norms asked for Naphthenic and Paraffinic Rubber Processing Oil without wastage may be considered . Committee decided to amend description of export item, in which norms were ratified on 3.7.08 (case N0.169) as under :

Export item

Rubber Processing Oil

Drums,

Containing 80% imported base oil by weight

Qty

180.00 MT

(Aromatic, Paraffinic & Naphthenic) packed in Steel

Import item

Base Oil

RLA to take the consequential action as per Policy Procedure.

Qty

144.00 MT

Case No 519 NC-VI Dt. 09.01.2009	M/s. Raghuvanshi Exports, Mumbai	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/162/00225/AM09/DES.VI RLA File 03/95/40/934/AM08		Lic No./Date 0310478949 dt. 16.07.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

S.No.	Export Items	Qty. KG	UOM	FOB (Rs.)	FOB (US\$)
1	67/0-Assorted instant Food Mixed packed in internal/external consumer packing (Farsan fully Fired)	28800.000	KG	2066400.00	50400.00
			Total	2066400.00	50400.00

S.No.	Import Item	Qty. KG	UOM	CIF (Rs.)	CIF(US\$)
1	Veg Refined Palmolein Oil	14400.000	KG	800000.00	20000.00
			Total	25264800.00	574200.00

Position

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted that the comments from MFPI are awaited. It was decided to remind MFPI to expedite the comments. To re-list on 5.2.2009.

Case No 520 NC-VI Dt. 09.01.2009	M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/157/AM09 RLA File 06/24/40/023/AM09	Lic No./Date 0610014158 dt. 05.09.2008	Defer date	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- Tulsi Pomegranate Green FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	279600.000	Boxes	12902142.00	307560.00 US\$
2	67/0- TULSI SWEET ROSE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	251550.000	Boxes	11607774.75	276705.00 US\$

3	67/0- TULSI PASSION FRUIT FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	40850.000	Boxes	1885023.25	44935.00 US\$
4	67/0- TULSI JASMINE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	51265.000	Boxes	2365623.43	56391.50 US\$
5	67/0- TULSI LEMON GINGER FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	185180.000	Boxes	8545131.10	203698.00 US\$
6	67/0- TULSI CHAMOMILE HONEY FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE	94515.000	Boxes	4361394.68	103966.50 US\$
7	67/0- TULSI RED CHAI MASALA FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	91735.000	Boxes	4233111.58	100908.50 US\$
			Total	45,900,200.79	1,094,164.50

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Pomegranate Organic Type Flavor 6001242 Natural Flavour	308.000	K.G	565366.96	13287.12 US\$
2	Raspberry Organic Type Flavor 6001148 Natural flavor	205.000	K.G	498417.94	11713.70 US\$
3	Egyptian Rose Flavour 6001377 Organic Natural flavour	314.000	K.G	542310.81	12745.26 US\$
4	Passion Fruit Flavor 6001170 Organic Natural Flavour	60.000	K.G	133113.42	3128.40 US\$
5	Jasmine Extract 6000365 Organic Natural	64.000	K.G	141987.65	3336.96 US\$
6	Lemon Extract 6000205 Organic Natural	136.000	K.G.	272789.75	6411.04US\$
7	Honey Tupe Flavor 6000990 Organic Natural	118.000	K.G.	261789.73	6152.52US\$
8	Spice Blend Extract Combined ginger, cinnamon & cardamom extract Natural Flavouring	72.000	K.G.	259793.28	6105.60
			Total	2675569.54	62880.60

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted that information called from the firm, as decided in meeting held on 4.12.2008, is awaited. . The comments from Tea Board are also awaited. The committee decided to remind Tea Board and also Firm. To relist the case on 12.02.2009.

Case No 521 NC-VI Dt. 09.01.2009	M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/182/AM09 RLA File 06/24/40/034/AM09	Lic No./Date 0610014415 dt. 15.10.2008		Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- FLAVORED TEA IN TEA BAGS BLENDED WITH TULSI IN FORM OF TEA BAGS. 848Kgs ORGANIC BLEND OF HERBS, FLAVORS, SPICES PACKED IN BOX OF 18 BAGS IN A	3297777.000	Boxes	167048893.94	3627554.70 US\$

BOX.				
			Total	167,048,893.94 3,627,554.70

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Aluminium Teabag Wire Quality: lightly oiled surface Diameter: 0.50 mm.	848.000	K.G	436614.00	6360.00 EURO
			Total	436,614.00	6,360.00

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. Tea Board has furnished comments vide Fax dated 5.12.2008 and has recommended that duty free import of 848 kgs of Aluminum tea bag wire lightly oiled surface with 0.50 mm diameter (ITC HS 76052900) may be considered for export of 848 kgs of (ITC-HS Code 09024040) flavoured tea in tea bags blended with Tulsi in the form of tea bags.

Committee decided to allow import item on net to net basis to be accounted for in exports, as per Tea Board's recommendation.

RLA to take the consequential action as per Policy Procedure.

Case No 522 NC-VI Dt. 09.01.2009	M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/156/AM09 RLA File 06/24/40/024/AM09		Lic No./Date 0610014157 dt. 05.09.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

[illegible]

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- TULSI RED CHAI MASALA FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	60500.000	Boxes	2791772.50	66550.00 US\$
2	67/0- TULSI LICORICE SPICE FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE	25000.000	Boxes	1153625.00	27500.00 US\$
3	67/0- TULSI CHAI MASALA FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE	60790.000	Boxes	2805154.55	66869.00 US\$
			Total	6,750,552.05	160,919.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Cinnamon-Cassia Bark Certified Organic, Broken & Cleaned (Cinnamomum cassia)	1500.000	K.G	271894.50	6390.00 US\$
			Total	271,894.50	6,390.00

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted that the comments from Tea Board are awaited. Further, information called from the firm as decided in meeting held on 04.12.2008 is also awaited. The committee, therefore, decided to remind Tea Board/Firm. To re-list the case on 5.2.2009.

Case No 523 NC-VI Dt. 09.01.2009	M/s. Ostern Pvt. Ltd., Kolkata	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/168/AM09 RLA File 02/24/40/126/AM09	Lic No./Date 0210117576 dt. 18.09.2008	Defer date	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR	FOB (in Currency of
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				(Rs.)	realisation)
1	63/0- 800000 Pcs of Plastic Body Ballpoint Pens containing 4570 kgs of Polypropelene,800000 Pcs of Ballpen Tips &256kgs of Ballpen Ink.	800000.000	Number	1016000.00	23628.00 US\$
			Total	1,016,000.00	23,628.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Polypropelene	4800.000	K.G	455136.00	10560.00 US\$
2	Ballpen Tips	816000.000	Number	298942.00	6936.00 US\$
3	Ballpen Ink.	269.000	K.G	107750.00	2500.00 US\$
			Total	861,828.00	19,996.00

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that comments still awaited from C&PC. It was therefore, decided to remind C&PC and re-list the case on 5.2.2009.

Case No 524 NC-VI Dt. 09.01.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/178/AM09		Lic No./Date	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- White Sugar	14286.000	M.T	296041635.00	6428700.00 US\$
			Total	296,041,635.00	6,428,700.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Raw Sugar Content of sucrose by weight in dry state in raw sugar corresponding to a polarimeter reading of less than 99.5%	15000.000	M.T	281706150.00	6025800.00 US\$
			Total	281,706,150.00	6,025,800.00

Position:-

Decision: Deferred.

The case was considered by the committee as per the agenda. The comments are still awaited from Directorate of Sugar. It was decided by the committee to remind Directorate of Sugar and re-list the case on 5.2.2009.

Case No 525 NC-VI Dt. 09.01.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/179/AM09 RLA File 07/24/40/392/AM09	Lic No./Date 0710060332 dt. 10.10.2008	Defer date	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- White Sugar	14286.000	M.T	19048.000	8571600.000US\$
			Total	19048.000	8571600.000US\$

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Raw Sugar Content of sucrose by weight in dry state in raw sugar corresponding to a polarimeter reading of less than 99.5%	20000.000	M.T	375608200.00	8034400.00US\$
			Total	375608200.00	8034400.00US\$

Position:-

Decision: Deferred.

The case was considered by the committee as per the agenda. The comments are still awaited from Directorate of Sugar. It was decided by the committee to remind Directorate of Sugar and re-list the case on 5.2.2009.

Case No 526 NC-VI Dt. 09.01.2009	M/s. Shaili Bio-Tech Pvt. Ltd. ,Ahmedabad	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00160/AM09 RLA File 08/24/40/00072/AM09	Lic No./Date 0810074568 dt. 09.09.2008	Defer date	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	90/0- TISSUE CULTURE LILLY BULBS	600000.000	Number	2618850.00	39000.00 EURO
2	90/0- ANTHURIUM	200000.000	Number	1074400.00	16000.00 EURO
3	90/0- CALATHEA	100000.000	Number	537200.00	8000.00 EURO
			Total	4,230,450.00	63,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	GELRITE	185.000	K.G	1229852.00	18315.00 EURO
2	MP AGAR	45.000	K.G	194600.00	2898.00 EURO
3	ADENINE SULPHATE	4.500	K.G	290995.00	4333.50 EURO
4	NAFE EDTA	4.500	K.G	18418.00	274.28 EURO
5	MYO INOSITOL	8.000	K.G	69863.00	1040.40 EURO
6	VCI-A	250.000	Packs	167875.00	2500.00 EURO
7	VCI-V	250.000	Packs	167875.00	2500.00 EURO

8	VCI-L MOD	100.000	Packs	67150.00	1000.00 EURO
9	VCR - 9	1.000	K.G	1299.00	19.35 EURO
10	VCR - 13	0.500	K.G	32256.00	480.35 EURO
11	GA3	1.000	Gram	1275.00	18.98 EURO
12	IAA	5.000	Gram	863.00	12.85 EURO
13	NAA	5.000	Gram	614.00	9.15 EURO
14	KINETIN	75.000	Gram	68694.00	1023.00 EURO
15	IBA	5.000	Gram	1731.00	25.78 EURO
16	BAP	300.000	Gram	90935.00	1354.20 EURO
17	PLASTIC CULTURE CONTAINERS WITH RIB LIDS	60000.000	Number	514100.00	7656.00 EURO
18	2iP (N6[2-ISOPENTENYL]ADENINE) THIS LICENCE IS ISSUED UNDER PARA 4.7 OF H.B. SUBJECT TO FIXATION OF NORMS BY NORMS COMMITTEE, NEW DELHI. EXPORT PRODUCT PACKED IN PACKING MATERIALS IMPORTED & THE SAME SHOULD BE REFLECTED IN EXPORT DOCUMENTS.	15.000	Gram	44238.00	658.80 EURO
			Total	2,962,633.00	44,119.64

Position:

Decision:- Approved.

The case was considered by the committee as per agenda. On the basis of comments furnished by Deptt.of Biotechnology vide their OM No. BT/IL/05/265/2007-PID dated 31.12.2008, it was decided to ratify norms as under with 0% wastage.

Export Item

One unit containing tissue Culture Lilly Bulbs, Anthurium and Calathea

Import Items

S.No.	Import Item	Qty.
1	Gelrite	0.000205 kg.
2	MP Agar	0.00005 g.
3	Adenine Hemi Sulphate	0.000005Kg
4	NaFe EDTA	0.000005 kg

5	Myo Inositol	0.0000088 kg
6	VCI-A	0.00027 pots
7	VCI-V	0.00027 pots
8	VCI-L MOD	0.00011 pots
9	VCR- 9	0.0000011 kg
10	VCR- 13	0.00000055 kg
11	GA 3	0.0000011 kg
12	IAA	0.0000055 kg
13	NAA	0.0000055 kg
14	Kinetin	0.000083 kg
15	IBA	0.0000055 kg
16	BAP	0.00033 g.
17	Plastic culture containers with RIB Lids	0.066 Nos.
18	2IP (N6 Isopentenyl) Adenine	0.000016 g

RLA to take consequential action as per Policy Procedure.

Case No 527 NC-VI Dt. 09.01.2009	M/s. STP Ltd., Kolkata	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/0085/AM09 RLA File 02/24/40/0073/AM09		Lic No./Date 0210113677 dt. 17.06.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- Coal Tar Enamel. Containing minimum 32% Coal Tar Pitch.	600.000	M.T	11700000.00	0.00 US\$
			Total	11,700,000.00	0.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Coal Tar Pitch. Various softening point.	192.000	M.T	2376000.00	52800.00 US\$
			Total	2,376,000.00	52,800.00

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted that comments are still awaited from MSME & M/o Coal. Committee decided to remind MSME and M/o Coal and relist the case on 5.2.2009

Case No 528 NC-VI Dt. 09.01.2009	M/s. Parwati Lakh Udyog, Kolkata	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00147/AM09 RLA File 02/24/40/00143/AM09		Lic No./Date 0210116581 dt. 27.08.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	13011010	90/0- SHELLAC	126500.000	K.G	16128750.00	379500.00 US\$
				Total	16,128,750.00	379,500.00

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	13011030	STICKLAC	229597.500	K.G	15124730.00	355876.00 US\$
				Total	15,124,730.00	355,876.00

Position:

Decision: Approved.

It was noted that in similar case of this firm, committee in the meeting No. 24/08 held on 20.09.2007 decided to allow a yield of 55% on imported quantity and where export quantity is higher than 55% yield on import quantity, case may be approved as applied for. It was further noted that in the instant case firm has applied a yield higher than 55% and accordingly committee ratified import of 229597.500Kg of Sticklac against export of 126500.00Kg of Shellac as applied for.

RLA may take consequential action as per policy/procedure.

Case No 529 NC-VI Dt. 09.01.2009	M/s. Naturo Food & Fruit Products Pvt. Ltd., Bangalore	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00115/AM09 RLA File 07/24/40/0082/AM09	Lic No./Date 0710058417 dt. 10.07.2008		Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- Strawberry - Naturo 100% Natural Fruit Bars	8.280	M.T	3378106.00	82092.49 US\$
2	67/0- Mango - Naturo 100% Natural Fruit Bars	4.250	M.T	1689053.00	41046.24 US\$

3	67/0- Appele - Naturo 100% Natural Fruit Bars	8.870	M.T	3218731.00	78219.47 US\$
4	67/0- Strawberry - Naturo 100% Natural Fruit Bars	9.370	M.T	3406490.00	82782.27 US\$
5	67/0- Mango - Naturo 100% Natural Fruit Bars	9.440	M.T	3433313.00	83434.10 US\$
			Total	15,125,693.00	367,574.57

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Apple juice concentrate	39.600	M.T	3319372.00	80665.20 US\$
			Total	3,319,372.00	80,665.20

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted that information from firm as decided in meeting held on 24.7.2008, as also comments from MFPI are awaited. It was decided to remind MFPI and the firm and relist the case on 5.2.2009

Case No 530 NC-VI Dt. 09.01.2009	M/s. Silver Proteins Pvt. Ltd., Jamnagar	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00115/AM09			Defer date
Fixation of SION for Groundnut Extractions/Meal & De-Corticated Cottonseed Extractions/Meal.			

Position:

Decision: Deferred.

Consideration of the case was deferred. To be re-listed on 29.01.2009.

Case No 531 NC-VI Dt. 09.01.2009	M/s. Sonic Biochem Extractions Ltd., Indore	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/358/AM04		Lic. No. 1110010370 dt. 28.02.05	Defer date
01/85/50/285/AM06		0310371339 dt. 14.03.06	

Position:

Decision: Deferred.

Consideration of the case was deferred. To be re-listed on 29.01.2009.

Case No 532 NC-VI Dt. 09.01.2009	M/s. Stanes MJF Teas Ltd., Coimbatore	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00181/AM09 RLA File 32/24/40/0033/AM09	Lic No./Date 3210038916 dt. 14.10.2008	Defer date	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- TEA BAGS (TAG BAGS)	2714.000	K.G	467500.00	10000.00 US\$
			Total	467,500.00	10,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	BLACK TEA STD 1473	2262.000	K.G	190273.00	4070.00 US\$
			Total	190,273.00	4,070.00

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was noted that the hard copy of the application has not been received so far. It was decided by the committee to remind RLA and relist the case on 05.02.2009.

Case No 533 NC-VI Dt. 09.01.2009	M/s. Boving Fouress Ltd., Bangalore	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00227/AM09 RLA File 07/24/40/443/AM09		Lic No./Date 0710061935 dt. 23.12.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- Power Generation Set	3.000	Number	91500000.00	1867347.00 US\$
			Total	91,500,000.00	1,867,347.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Vertical Synchronous generator 1500KW with 10%, 3PH, 6.6 KV, 750rpm, 0.85 PF, 50Hz including Type Test Charges	3.000	Set	20820223.00	424903.00 US\$
			Total	20,820,223.00	424,903.00

Position:

Decision:- Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of the application has not been received. The committee decided to remind RLA and relist the case on 05.02.2009

Case No 534 NC-VI Dt. 09.01.2009	M/s. Boving Fouress Ltd., Bangalore	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00218/AM09 RLA File 07/24/40/524/AM09		Lic No./Date 0710061697 dt. 15.12.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- Electro Mechanical Items for Hydro Power Project	6.000	Number	441090000.00	9001836.74 US\$
			Total	441,090,000.00	9,001,836.74

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Turbine Shaft Forged	6.000	Number	11480700.00	234300.00 US\$
2	Thordon SXL Rough Moulded Tube to suit sizes OD430XID400X600MM LONG OD387XID347X820MM LONG	8.000	Number	1003002.00	20469.43 US\$
3	Runner Blade (Machined) Matl.Spec. ASTM A743CA 6NM	8.000	Number	2716560.00	55440.00 US\$
4	Runner Blade (Machined) Matl.Spec. ASTM A743CA 6NM	4.000	Number	1358280.00	27720.00 US\$
5	Runner Blade (Machined) Matl.Spec. ASTM A743CA 6NM	8.000	Number	2716560.00	55440.00 US\$
6	Turbine Shaft !! Forged, Proof Machined and Drilled	2.000	Number	4365900.00	89100.00

	Matl.Spec. F-STEEL,StE-500				US\$
7	Thordon Bearing !! SXL !!DIA 390X DIA 440X 610 Matl.Spec.TPS-300307	2.000	Number	244530.00	4990.41 US\$
8	Super Mono Seal DIA 250 X DIA 280 X 22.5 WidthMatl.Spec. CHESTERTON MAKESuper Mono Seal !! DIA 520 x DIA 550 X 25 Width Matl.Spec.CHESTERTON MAKE	16.000	Number	288904.00	5896.00 US\$
9	Super Mono Seal DIA 250 X DIA 280 X 22.5 WidthMatl.Spec. CHESTERTON MAKESuper Mono Seal !! DIA 520 x DIA 550 X 25 Width Matl.Spec.CHESTERTON MAKE	16.000	Number	288904.00	5896.00 US\$
10	Super Mono Seals DIA 250 X DIA 280 X 22.5 WidthMatl.Spec. CHESTERTON MAKESuper Mono Seal !! DIA 520 x DIA 550 X 25 Width Matl.Spec.CHESTERTON MAKE	12.000	Number	216678.00	4422.00 US\$
11	Super Mono Seals DIA 250 X DIA 280 X 22.5 WidthMatl.Spec. CHESTERTON MAKESuper Mono Seal !! DIA 520 x DIA 550 X 25 Width Matl.Spec.CHESTERTON MAKE	12.000	Number	216678.00	4422.00 US\$
			Total	24,896,696.00	508,095.84

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 535 NC-VI Dt. 09.01.2009	M/s. Haldia Petrochemicals Ltd., Kolkata	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00219/AM09 RLA File 02/24/40/227/AM09	Lic No./Date 0210121216 dt. 17.12.2008	Defer date	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- Pyrolysis Gasoline (Py Gas)	70000.000	M.T	1055250000.00	21000000.00 US\$
			Total	1,055,250,000.00	21,000,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	Naphtha	51380.000	M.T	697098150.00	13872600.00 US\$
			Total	697,098,150.00	13,872,600.00

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 536 NC-VI Dt. 09.01.2009	M/s. Jindal Drugs Ltd., Mumbai	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00220/AM09 RLA File 03/94/40/843/AM09		Lic No./Date 0310498345 dt. 17.12.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- COCOA BUTTER	100.000	M.T	29790000.00	600000.00 US\$
			Total	29,790,000.00	600,000.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	COCOA BEANS - DRIED & FERMENTED	261.000	M.T	28720000.00	569643.00 US\$
			Total	28,720,000.00	569,643.00

Position:
Decision: Deferred

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 537 NC-VI Dt. 09.01.2009	M/s. Gulati Export House, New Delhi	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00221/AM09 RLA File 05/24/40/597/AM09	Lic No./Date 0510232753 dt. 16.12.208		Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1		2572.000	Number	534860.00	10750.96 US\$

	71/0- Knitted Ladies Top (Style# 2924 Missy) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 572.200KGS.				
2	71/0- Knitted Ladies Top (Style# 2924 Petite) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 99.980KGS.	479.000	Number	97466.00	1959.11 US\$
3	71/0- Knitted Ladies Top (Style# 2924 Women) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=180 (+/-10%) having weight 417.800KGS.	1541.000	Number	392524.00	7889.92 US\$
			Total	1,024,850.00	20,599.99

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width:60" with GSM=165 (+/-10%)	864.000	K.G	249642.00	4968.00 US\$
2	SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width:72" with GSM=180 (+/-10%)	534.000	K.G	154293.00	3070.50 US\$
			Total	403,935.00	8,038.50

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 538 NC-VI Dt. 09.01.2009	M/s. Gulati Export House, New Delhi	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00222/AM09 RLA File 05/24/40/598/AM09		Lic No./Date 0510232756 dt. 16.12.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	71/0- Knitted Ladies Top (Style# 2920 Missy) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having	2731.000	Number	567925.00	11415.58 US\$

	weight 572.500KGS.				
2	71/0- Knitted Ladies Top (Style# 2920 Petite) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 104.100KGS.	515.000	Number	104791.00	2106.35 US\$
3	71/0- Knitted Ladies Top (Style# 2920 Women) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=180 (+/-10%) having weight 440.000KGS	1620.000	Number	412646.00	8294.40 US\$
			Total	1,085,362.00	21,816.33

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width: 60" with GSM= 165 (+/-10%)	917.000	K.G	264956.00	5272.75 US\$
2	SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width: 72" with GSM= 180 (+/-10%)	561.000	K.G	162094.00	3225.75 US\$
			Total	427,050.00	8,498.50

Position:

Decision: Deferred.

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 539 NC-VI Dt. 09.01.2009	M/s. Gulati Export House, New Delhi	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00223/AM09 RLA File 05/24/40/599/AM09	Lic No./Date 0510232757 dt. 16.12.2008	Defer date	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	71/0- Knitted Ladies Top (Style# 1985 Missy) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having	1763.000	Number	366625.00	7369.34 US\$

	weight 348.400KGS				
2	71/0- Knitted Ladies Top (Style# 1985 Petite) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 73.500KGS.	401.000	Number	81594.00	1640.09 US\$
3	71/0- Knitted Ladies Top (Style# 1985 Women) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=180 (+/-10%) having weight 304.500KGS.	1160.000	Number	295475.00	5939.20 US\$
			Total	743,694.00	14,948.63

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width:60" with GSM=165 (+/-10%)	561.000	K.G	162094.00	3225.75 US\$
2	SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width:72" with GSM=180 (+/-10%)	366.000	K.G	105751.00	2104.50 US\$
			Total	267,845.00	5,330.25

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 540 NC-VI Dt. 09.01.2009	M/s. Gulati Export House, New Delhi	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00223/AM09 RLA File 05/24/40/599/AM09		Lic No./Date 0510232758 dt. 16.12.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1		106464.000	Number	22934209.00	460989.12 US\$

71/0-	Knitted Ladies Top (Style# 1985) made-out from Single Jersey Knit Fabric 65% Polyester 35% Rayon with GSM=165 (+/-10%) having weight 21037.300KGS.				
			Total	22,934,209.00	460,989.12

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	SINGLE JERSEY KNIT FABRIC 65% Polyester 35% Rayon Width: 60" with GSM=165 (+/-10%)	26269.000	K.G	7590099.00	151046.75 US\$
			Total	7,590,099.00	151,046.75

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 541 NC-VI Dt. 09.01.2009	M/s. Gulati Export House, New Delhi	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00228/AM09 RLA File 05/24/40/628/AM09		Lic No./Date 0510233294 dt. 24.12.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

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Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	71/0- KNITTED LADIES TOP (STYLE#4845 MISSY) made-out from Single Jersey Knit Fabric 95% Viscose 5% Spandex Knit Fabric with GSM=190 (+/- 10%) having weight 15488.300KGS.	54729.000	Number	16990071.00	341508.96 US\$
2	71/0- KNITTED LADIES TOP (STYLE#4845 WOMEN) made-out from Single Jersey Knit Fabric 95% Viscose 5% Spandex Knit Fabric with GSM=190 (+/- 10%) having weight 141.750KGS.	427.000	Number	152951.00	3074.40 US\$
			Total	17,143,022.00	344,583.36

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	SINGLE JERSEY KNIT FABRIC 95% Viscose 5% Spandex Knit Fabric Width: 58-60" with GSM=190 (+/- 10%)	23785.000	K.G	7410217.00	147467.00 US\$
			Total	7,410,217.00	147,467.00

Position:

Decision:- Deferred

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 542 NC-VI Dt. 09.01.2009	M/s. Gulati Export House, New Delhi	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00229/AM09 RLA File 05/24/40/629/AM09		Lic No./Date 0510233296 dt. 24.12.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	71/0- KNITTED LADIES TOP made-out from Single Jersey Knit Fabric 60% Cotton and 40% Modal Knit Fabric with GSM=135 (+/- 10%) having weight 5597.600KGS.	29154.000	Number	9108584.00	183087.12 US\$
			Total	9,108,584.00	183,087.12

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	SINGLE JERSEY KNIT FABRIC 60% Cotton and 40% Modal Knit Fabric Width: 64-66" with GSM=135 (+/- 10%)	8265.000	K.G	4423118.00	88022.25 US\$
			Total	4,423,118.00	88,022.25

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 543	M/s. Jagpin Breweries Ltd., N. Delhi	Meeting No. 33/09	Status
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NC-VI Dt. 09.01.2009		Dt. 09.01.2009	
HQ File No. 01/85/50/00225/AM09 RLA File 05/24/40/588/AM09		Lic No./Date 0510233172 dt. 22.12.2008	Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	67/0- COX 10000 STRONG BEER OF 650 ML(ALCOHOL LIMIT 8%) 1 CARTON =12 BOTTLE 6000 CARTON=72000 BOTTLE	72000.000	Bottles	2448000.00	48960.00 US\$
			Total	2,448,000.00	48,960.00

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1	HOP PELLETS TYPE-45	600.000	K.G	590000.00	11800.00 US\$
2	BEER BOTTLE	79200.000	Bottles	831600.00	16632.00 US\$
3	LABLE	237600.000	Number	60000.00	1200.00 US\$
			Total	1,481,600.00	29,632.00

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 544 NC-VI Dt. 09.01.2009	M/s. Energy Development Co. Ltd., Kodagu	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00226/AM09 RLA File 07/24/40/496/AM09	Lic No./Date 0710061934 dt. 23.12.2008	Defer date	

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	61/0- 2 X 3.5 MW Hydro Electric Power Generation Plant	2.000	Set	168749999.00	3443877.53 US\$
			Total	168,749,999.00	3,443,877.53

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1		Turbine parts for 1350 mm Runner Dia (nominal), 500 RPM, Vertical Full Kaplan hydro turbine Design to operate at Head ranging from 17.5m to 41.5m, with turbine output of 3125 kw at 28m rated head, comprising of fabricated M.S. Spiral casing, Finished Runner Assembly with 13/4 Cr/Ni Runner Blades , Oil supplier unit for feeding oil	2.000	Set	55542148.00	1133513.23 US\$
2		Main Inlet Valve 2000Dc7pk41 x 6.5 Mn	2.000	Set	3467730.00	70770.00 US\$
3		Hydraulic Servomotor & Counter Weight	2.000	Set	351558.00	7174.65 US\$
4		Flexible Dis Mantling Joints 2000TSX-6.5Mn	2.000	Set	401310.00	8190.00 US\$
5		Upstream Connection pipe and Down stream connection pipe SYG !6.5Mn XYG-6.5 Mn	4.000	Set	747877.00	15262.80 US\$
6		Parts of By-pass pipe and By-pass valve Parts of By-pass pipe and By-pass valve	2.000	Set	333911.00	6814.50 US\$
7		Other Parts (including Pre-embedded parts) foundation -sole plates Nuts -washers	2.000	Set	288943.00	5896.80 US\$
8		Spare parts foundation bolts O-seal rings packing	2.000	Set	10547.00	215.25 US\$
9		Special tools Torque wrench for hardware and other necessary tools	1.000	Set	6174.00	126.00 US\$
				Total	61,150,198.00	1,247,963.23

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

Case No 545 NC-VI Dt. 09.01.2009	M/s. Indo German Alkaoids, Mumbai	Meeting No. 33/09 Dt. 09.01.2009	Status
HQ File No. 01/85/50/00230/AM09 RLA File 03/94/40/877/AM09	Lic No./Date 0310499704 dt. 24.12.2008		Defer date

Application: Request for ratification of advance authorization under Para 4.7 of HBP (Vol.I) 2004-09.

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	62/0- IPECACUANHA EXTRACT BP. / USP.	416.000	K.G	10192000.00	203840.00 US\$
			Total	10,192,000.00	203,840.00

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)
1		IPECACUANHA ROOTS	1705.600	K.G	9977750.00	199555.00 US\$
				Total	9,977,750.00	199,555.00

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was not that the hard copy of the application has not been received. The committee decided to remind RLA for hard copy of the application and relist the case on 05.02.2009

-X-X-X-

LIST OF PARTICIPANTS NC-VI MEETING No. 33/09 HELD ON 09.01.2009

Sl. No.	Name of the officer	Designation	Department
1	Sh. O.P. Hisaria	Jt. DGFT	DGFT
2	Sh. Shaish Kumar	Indl. Adviser	DIPP
3	Sh. T.M. Skaria	Dy. DGFT	DGFT
4	Sh. Raghu Nath	FTDO	DGFT